

ITEM NO.8

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 882/2023

GAUTHAM GOWDA M & ANR.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.165991/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Ms. Lakshmy Iyengar, Sr. Adv.
Ms. Harshitha R, Adv.
Ms. Divya Swami, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Petition under Article 32 of the Constitution of India.
- 2 The Writ Petition is accordingly dismissed.
- 3 However, the petitioners would be at liberty to pursue appropriate remedies available in law.
- 4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR